

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) The Government had approved a proposal by the Impact Publications Pvt. Limited for sale of one share each of the value of Rs. 5,000/- to two foreign nationals, namely, Mr. Selig Harrison, an American and a former correspondent of 'Washington Post' in New Delhi; and Mr. Collin Rosser, a British national and an English Sociologist.

(b) The allotment of the two shares was effected by the company on 30-3-70. The relevant Annual Statement in which the information relating to the allotment of these shares is to be given is not yet due to be filed with the Registrar of Newspapers under the Press & Registration of Books Act, 1867 read with Registration of Newspapers (Central) Rules, 1956.

Return of allotment giving the names of Mr. Selig Harrison and Mr. Collin Rosser was filed by the company with the Registrar of Companies, Delhi within the stipulated time. The nationality of the shareholders, however, is not required to be disclosed in the return filed by the company.

(c) The Registrar of Companies, Delhi has given show cause notice to the Impact Publications (P) Ltd. and the Liberator (Newspapers and Agencies) Private Ltd. for non-compliance with the provisions of section 147(1)(a) of the Companies Act.

BUILDING OF BOKARO STEEL PLANT BY TIAJPROMEXPORT OF U.S.S.R.

*1435. SHRI SAMAR GUHA: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to refer to the reply given to Unstarred Question No. 3392 on 17th March, 1970 regarding building of the Bokaro Steel Plant by TIAJPROMEXPORT of U.S.S.R. and state:

(a) whether out of about 600 Soviet personnel working in the Bokaro Project about 250 are 'Foreman Instructors';

(b) whether the Foreman Instructors could have been recruited from among the engineers in India;

(c) if so, the reasons for recruitment of the Soviet Foreman Instructors from outside;

(d) whether in our contract with Tiajpromexport there is scope for reducing the number of Soviet Engineering and Technical personnel so that Indian engineers could be employed for the same type of work in the Bokaro Project; and

(e) if so, the steps taken by Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): (a) to (c). As on the 31st March, 1970 there were only 156 Soviet Specialists in all at Bokaro. Out of these, only 24 were Foreman Instructors. The maximum number and categories of various specialists for deputation at Bokaro have been specified in a contract concluded between Bokaro Steel Ltd. and the Soviet Organisation, Tiajpromexport, signed on the 3rd May, 1966. The Foreman Instructors figure in one of these categories of specialists specified in the Contract. These foreman Instructors have specialised knowledge and experience in various areas of steel technology and it is not possible or prudent to do away with their specialised assistance altogether.

(d) and (e). The Contract between Bokaro Steel Ltd. and Tiajpromexport indicates only the operational ceilings for the deputation of Soviet Specialists. The actual number of Specialists in various categories is settled from time to time in consultation with the Management of Bokaro Steel Ltd. There is adequate provision in the Contract itself to ensure that the number of Soviet Specialists to be deputed to Bokaro is kept to the minimum that is considered necessary by Bokaro Steel Ltd.

IMPLEMENTATION OF RECOMMENDATIONS OF HINDU RELIGIOUS ENDOWMENT COMMISSION

*1436. SHRI S. A. AGADI: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether the recommendations of the Hindu Religious Endowment Commission are pending implementation;

(b) if so, when this Commission was appointed and when its report was submitted and who were the members of this Commission;

(c) whether there is any move to implement the Commission's recommendations; and

(d) if so, when and, if not, the reasons therefor?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON): (a) Yes, Sir.

(b) The Hindu Religious Endowments Commission was constituted on March 1, 1960, and the Commission presented its Report on May 31, 1962.

The Commission consisted of :—

- | | | |
|--|---|---------|
| <ul style="list-style-type: none"> (1) The late Dr. C.P. Ramaswami Aiyar—Chairman (2) Shri Sankar Saran, Retired Judge, Allahabad High Court. (3) Shri Mahabir Prasad, Advocate General, Bihar. (4) Swami Harinarayanan, General Secretary, Bharat Sadhu Samaj. (5) Shri P. Kameswara Rau, Retired Commissioner, Hindu Religious Endowments Board, Madras. (6) Shri K. Venkataswami Naidu, Advocate, Madras. (7) Shri K.C. Sen, Retired Judge, Bombay High Court. | } | Members |
|--|---|---------|

(c) and (d). In the light of the recommendations made by the Commission a Bill entitled the Hindu Religious Endowments Bill 1965, was introduced in the Third Lok Sabha. Before the Bill could be considered by the Lok Sabha the Lok Sabha was dissolved and hence the Bill lapsed. A fresh Bill was prepared and circulated to State Governments and Union Territory administrations for eliciting their views. In view of the representations received the matter has again been referred to the Law Commission.

ELECTRIC LOCO TROUBLE DUE TO BAD WORKMANSHIP AND USE OF SUB-STANDARD MATERIALS BY CHITTARANJAN LOCO FACTORY

*1437. SHRI CHINTAMANI PANIGRAHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether some French experts who visited the Chittaranjan Electric Loco Factory found that all Electric Loco troubles were due to bad workmanship and use of sub-standard materials;

(b) whether the Mechanical Engineers have been placed in charge of the Electric Loco in place of the Electrical Engineers; and

(c) whether Government would make an enquiry into the causes of the Electric Loco troubles in the Factory?

THE MINISTER OF RAILWAYS (SHRI NANDA): (a) No, Sir. On the contrary they found that good work was being done there.

(b) Both Mechanical & Electrical Engineers are employed in the manufacture of electric locomotives at Chittaranjan Locomotive Works.

(c) Each case of trouble with electric locomotives & their components is examined in detail by the Railway concerned and the Research & Development Organisation.

AMALGAMATION OF M/s D. MACROSPOLO & CO. LTD. WITH M/s GODFREY PHILIPS INDIA LTD.

*1438. SHRI GEORGE FERNANDES: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether he has received any representation from the shareholders of M/s D. Macropolo and Co. Ltd., against the amalgamation of their Company with M/s Godfrey Philips India Ltd.;

(b) if so, the salient features of the representation; and

(c) the steps taken by Government thereon?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) A copy of an anonymous representation by a shareholder addressed to the Reserve Bank of India, Bombay was received.